

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:211  
ANSWERED ON:01.12.2004  
AMENDMENT OF FOOD ADULTERATION ACT  
Owaisi Shri Asaduddin

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether Government is going to amend the Prevention of Food Adulteration Act to bring water under its purview;
- (b) if so, the details thereof ;
- (c) the time by which such a bill is likely to be brought forward by the Government ; and
- (d) the main aim of bringing water under the Act?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE ( SMT. PANABAKA LAKSHMI)

(a) to (d) Ministry of Health and Family Welfare proposes to amend the prevention of Food Adulteration Act, 1954, so as to bring drinking water also within the purview of the said act.

The proposal has been initiated to ensure the supply of safe water to public for drinking purposes and for use in the manufacture of different articles of food. The aforesaid proposal of Ministry of Health and Family Welfare is to be considered by a Group of Ministers to be constituted for the purpose as per the directions of the Cabinet.